

## **SUPREME COURT OF INDIA**

Madhu Limaye

Vs.

Metropolitan Magistrate

(Y. V. Chandrachud, C.J., R. S. Pathak and V. Khalid JJ.)

20.07.1984

### **JUDGMENT**

The Text below is only a summarized version of the order pronounced

The charges against the accused, Iranian students were trivial and they had already left the country, thus, penalty of Rs.100 was imposed upon the surety for all the 16 cases.